

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No.206 of 2020**

Dev Nath Oreyya ..... **Petitioner**

**Versus**

The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate

For the State : Mr. Shiv Shankar Kumar, A.P.P

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**06/Dated: 09<sup>th</sup> July, 2020**

1. Learned counsel for the petitioner and learned A.P.P., are present.
2. Learned counsel for the petitioner submits that co-accused has been granted bail by the co-ordinate Bench of this Court in Cr. Revision No.1523 of 2019 and prays that the present revision be heard along with the said revision.
3. Heard. In view of the submission of learned counsel for the petitioner, office to list the present revision along with Cr. Revision No.1523 of 2019 on **15.07.2020.**

**(AMITAV K. GUPTA, J.)**

Chandan-Rohit/-